

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 10562 OF 2013

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 12574 OF 2014

(Application for bail)

Luxmi Narain Shukla & Anr.

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 3rd March, 2014 when the Court was pleased to pass the following order:

**"Issue notice.
Prayer for bail is rejected."**

Accordingly Show Cause Notice was issued to the Respondent/State by registered post A.D. on 14th March, 2014.

Ms. Pragati Neekhara, Advocate has on 24th April, 2014 filed Vakalatnama/Appearance on behalf of Respondent/State.

Service of Show Cause Notice is complete.

It is submitted that Counsel for the Petitioner has on 16th June, 2014 filed an application for bail which has been registered as Criminal Misc. Petition No. 12574 of 2014. paper book containing the application is circulated herewith for kind perusal of the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 9th day of July, 2014.

sd/-

ASSISTANT REGISTRAR

COPY TO:Mr. Bhargava V. Desai, Advocate
Ms. Pragati Neekhara, Advocate

c4/dk

ASSISTANT REGISTRAR